

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **01.04.2021** at **2.00 PM**
THROUGH VIDEO CONFERENCING

PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)

IA/MA/IBA/TCP/TCA/CP/CA No : IA/175/CHE/2021 IN IBA/40/2019
NAME OF PETITIONER : Pathukasahasram Raghunathan Raman of
M/s Prescott Productions Pvt Ltd
NAME OF RESPONDENT :
SECTION : Sec 33(1) Of IBC 2016

ORDER

This is an Application seeking for liquidation of the Corporate Debtor filed by the Resolution Professional Mr. P.R. Raman, who is present in person through video conferencing platform in terms of the Resolution having been passed by the CoC on 27.12.2019 as reflected in Page No.60. Perusal of the Resolution shows that even though it has been resolved to liquidate the Corporate Debtor, however, in terms of the Regulations as framed by the IBBI, the estimation of the Liquidation Cost, fees of the Liquidator and the ratio to be borne by the Members of the CoC have not been stated in the Resolution.

In the circumstances, the RP is directed to place before the CoC to fix the estimated cost of expenses for Liquidation and the Liquidator Fees to enable the CoC to pass a resolution in this regard and present the outcome before this Tribunal.

Let the same be done within a period of two weeks from today. Post this matter on **07.05.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

ghk